

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Listed on: 14.07.2014
Court: No. 8
Item No.: 49

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL)NO. 12413-14 OF 2010
WITH PRAYER FOR INTERIM RELIEF

GAJRAJ PRASAD TIWARI

...PETITIONER

VERSUS

STATE OF U.P. & ORS.

...RESPONDENTS

OFFICE REPORT

The matters above mentioned were listed before the Hon'ble Court on 19.04.2014, when the Hon'ble court was pleased to pass the following orer:

“Issue notice on the application for condonation of delay as also on the special leave petitions.

Until further orders, the operation and implementation of the impugned orders shall remain stayed.”

It is submitted that after completion of the service of show cause notice on all the respondents matters were listed before the Court of Ld. Registrar on 17.01.2014, when the following order was passed:

“Respondent Nos. 6(1), 6(2) and 7 are reported to be duly served through the concerned District Court (report at flag A) but none appeared on their behalf.

No further steps required. Registry to process the matter for listing before the Hon'ble Court as per rules.”

It is further submitted that Mr. A.K Prasad, Advocate has on 01.07.2014 filed memo of appearance on behalf of State of U.P without filing his vakalatnama duly signed and stamped.

It is lastly submitted that he has been requested by this Registry's letter dated 02.07.2014 to file his Vakalatnama but he has not file the same in the matters till date.

The matters above mentioned are therefore, listed before the Hon'ble Court with this office report.

Dated this the 11th day of July, 2014.

ASSISTANT REGISTRAR

Copy to:

Mr. Prashant Chaudhary , Advocate

Mr. A.K. Prasad, Advocate

ASSISTANT REGISTRAR